

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 242 of 2013 &
IA no. 329 of 2013

Dated : 11th April, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

EDCL Power Projects Ltd. ...Appellant(s)

Versus

Kerala State Electricity Regulatory Commission &
Anr. ...Respondent(s)

Counsel for the Appellant(s): Mr. K.G. Raghavan, Sr. Adv.
Mr. Anirudh Krishnan

Counsel for the Respondent(s): Mr. M.T. George for R.2

ORDER

We have heard the learned Senior Counsel for the Appellant and also the learned counsel for the Respondent. The learned Senior Counsel for the Appellant is directed to file his comprehensive Written Submissions on or before 29.04.2014 after serving copy on the other side. Thereafter, the learned counsel for the Respondent is directed to file his Written Submissions on or before 07.05.2014 after serving copy on the other side.

Post the matter for Reporting Compliance on 08.05.2014.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/js